

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-551(PB)/2017**

**IN THE MATTER OF:**

Rashmi Sarda

.... Applicant/Petitioner

Vs.

Skill Tree Knowledge Consortium Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Ms. Ritwik Sneha, Advocate

For the Respondent :

**ORDER**

On behalf of the arguing counsel Mr. Ashok Aggarwal a request for adjournment has been made on the ground that he is held up in Hon'ble the Supreme Court.

Accordingly, hearing is deferred to 05.12.2017.

Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

29.11.2017  
VINEET